

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) and (b). The policy on satellite communication in India is being evolved.

(c) The policy is likely to be formulated during the year 1997.

#### Post and Telegraph/Telecommunication System in Gujarat

383. SHRI GORDHANBHAI JAVIA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether there was any proposal made by the Gujarat Government for the development of Post and Telegraph and Telecommunication system during the last two years;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) and (b). Two proposals for opening of Post Offices at Dediya Industrial Estate, Mehsana District and Udyog Bhawan, Gandhinagar were received from Gujarat State Government. No proposal has been received from Gujarat Government for the development of Telegraph service or for the development of Telecommunication System during the last two years.

(c) Opening of Post at Dediya Industrial Estate, Mehsana Distt. and Udyog Bhawan, Gandhinagar has not been found justified on the basis of norms for opening of Post Offices.

Department of Telecom. under its programme of modernisation of Telegraph Service has been taken up the following developmental schemes during the last two years :

1. Store and Forward Message Switching System (SFMS)-66 lines was upgraded to 128-Lines system in September, 1994 at Central Telegraph Office, Ahmedabad.
2. SEMSS-32L system was installed in October, 1994 at CTO Rajkot.
3. Electronic Key Board Concentrators (EKBCs) are working at Ahmedabad (2 Nos.) Rajkot, Bhavnagar, Surat, Baroda, Bharuch, Anand, Godhra and Jamnagar CTOs.
4. 8 EKBCs and 72 EKBs are under installation.

#### Extension of Asansol Telephones

384. SHRI BASUDEB ACHARIA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to bring Adra and Purulia under Asansol Telephones to enable people to get access of local dialing facilities;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) No, Sir.

(b) Does not arise in view of part (a).

(c) Adra is a short distance charging area (SDCA) forming part of Purulia long distance charging area (LDCA). Purulia and Asansol are two different LDCAs situated approx. 60 kms apart. Local dialling is not admissible between two different LDCAs under the existing policy.

#### Indians Ferried by AI and IA from UAE

385. SHRI E. AHMED : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the number of Indians ferried by Air India and Indian Airlines from United Arab Emirate (UAE) recently in the wake of amnesty declared by UAE Government which resulted in exodus of Indians;

(b) the number of Indians stranded in UAE even after the expiry of amnesty period; and

(c) the steps taken to bring them back to India?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) Air India and Indian Airlines carried 37430 and 4626 passengers respectively under the amnesty scheme.

(b) and (c). There has been no demand for ferrying Indians from UAE under the amnesty scheme after the expiry of the deadline.

[Translation]

#### Drinking Water Facility to Passengers

386. SHRI HANSRAJ AHIR : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Railways supply drinking water only for First Class AC and Second Class AC categories of passengers in the trains;

(b) if so, the reasons for not making the provision to provide drinking water facility to Second class passengers who travel in large number;

(c) whether the Government propose to install water taps at many places on Platforms; and

(d) if so, the time by which an early action is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) to (d). Drinking water arrangements have been provided to First AC and AC 2-Tier passengers. Coach Attendants of First Class coaches carry water for supply to passengers. In addition, instructions also exist for provision of jerry cans in sleeper coaches of long distance trains. As the second class ordinary coaches are not manned and there is continuous ingress and egress of the passengers, adequate drinking water

arrangements are made for the passengers at the platforms/stations.

Further, drinking water arrangements at stations has been strengthened over the years by providing water coolers of varying capacity, a large number of water stands with multiple taps/single point taps suitably spaced on platforms, water huts, water trolleys etc. small stations, drinking water arrangements are ensured through matkas, tube-wells, ring wells, buckets, hand-pumps, etc. Requisite complement of permanent watermen is also available as a back-up for maintenance and supply of drinking water arrangements.

Services of social voluntary organisations are also obtained to supplement the railways' efforts. Donation of water coolers from private parties is also being accepted. The strengthening of the arrangements as per requirement is a continuous process.

11.09 hrs.

*The Lok Sabha then Adjourned till  
Twelve of the Clock*

12.00 hrs.

[English]

*The Lok Sabha re-assembled at  
Twelve of the Clock.*

(Mr. Speaker in the Chair)

(Interruptions)

MR. SPEAKER : Now, papers to be laid on the Table.

12.01 hrs.

*At this stage Shri Ram Nagina Mishra and some other hon. Members came and stood on the floor near the Table.*

12.01½ hrs.

#### PAPERS LAID ON THE TABLE

[English]

##### Notification Under Apprentices Act, 1961, etc.

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : Sir, I beg to lay on the Table-

- (1) A copy of the Notification No. S.O. 2650 (Hindi and English versions) published in Gazette of India dated 14th September, 1996 making certain amendments in the Notification No. S.O. 239(E) dated the 23rd March, 1995 issued under sub-section (1) and (2) of section 24 of the Apprentices Act, 1961.

- (2) A copy of the Central Apprenticeship Council (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R. 390 in Gazette of India dated the 14th September, 1996 under sub-section (3) of section 37 of the Apprentices Act, 1961.

[Placed in Library. See No. LT-604/96]

- (3) A copy of Oil Mines (Amendment) Regulations, 1996 (Hindi and English versions) published in Notification No. G.S.R. 399 in Gazette of India dated the 21st September, 1996 under section 61A of the Mines Act, 1952.

[Placed in Library. See No. LT-605/96]

##### Notification Under Article 356 (3) of the Constitution

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : Sir, I beg to lay on the Table -

- (1) (i) A copy of the proclamation (Hindi and English versions) dated the 19th September, 1996 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Gujarat published in Notification No. G.S.R. 429(E) in Gazette of India dated the 19th September, 1996, under article 356(3) of the Constitution.

[Placed in Library. See No. LT-606/96]

- (ii) A copy of the Order (Hindi and English versions) dated the 19th September, 1996, made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 430(E) in Gazette of India dated the 19th September, 1996.

[Placed in Library. See No. LT-607/96]

- (2) A copy each of the Reports (Hindi and English versions) of the Governor of Gujarat dated the 13th and 18th September, 1996 to the President.

[Placed in Library. See No. LT-608/96]

- (3) A copy of the proclamation (Hindi and English versions) dated the 23rd October, 1996 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier proclamation issued by him on the 19th September, 1996 in relation to the State of Gujarat published in Notification No. G.S.R. 489(E) in Gazette of India dated the 23rd October, 1996, under article 356(3) of the Constitution.

[Placed in Library. See No. LT-609/96]

- (4) A copy of the proclamation (Hindi and English versions) dated the 17th October, 1996 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier